

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-125/2008(Pt.)/3149/A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati High Court,
Aizawl Bench, Aizawl.

Dated Guwahati the 15th May, 2025.

Sub:- **Casual leave.**

Ref:- Your letter No.P.20012/1/2025-HC(AB)/25 dated 08.05.2025.

Sir,

With reference to the above, I am directed to inform you that Smti R. Vanlalchami, District & Sessions Judge, Lunglei Judicial District, Mizoram has been granted **two days casual leave on 13.05.2025 and 14.05.2025, along with station leave permission from 10.05.2025 to 14.05.2025.** A senior Judicial Officer available at the station would remain in-charge of her Court and Office during her absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-125/2008(Pt.)/3150-3151/A, dated 15.05.2025.

Copy to:

1. Smti R. Vanlalchami, District & Sessions Judge, Lunglei Judicial District, Mizoram.
- ✓ 2. The Project Manager, Gauhati High Court.

@
15.05.25

JT. REGISTRAR (VIGILANCE)

[Signature]